

Bail application no. 1
State Vs. Safaruddin @ Safar @ Kalia
FIR No. 302/18
P.S. Vivek Vihar
U/s.186/353/307/482/411/34 IPC

08.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. Jayant Tiwari, Ld. Counsel for applicant/accused.

This is an application for grant of interim bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld. Counsel for applicant/accused submits that his mother suffered heart attack and as such he could not submit the medical documents regarding illness of mother of applicant. Some more time is sought by Ld. Counsel for applicant.

Let medical documents of mother of applicant be submitted within two days.

At request, let this application be put up for arguments on 15.05.2020.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of the office

- 2 -

order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld.
District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/08.05.2020

Bail Application No. 3
State Vs. Nitin @ Rohit Chaudhary
FIR No. 19/19
P.S. Anand Vihar
U/s. 323/341/304/34 IPC

08.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.
Sh. Mohit Sharma, Ld. Counsel for applicant/accused.

This is an application for grant of interim bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld. Counsel for applicant/accused argued that he is seeking interim bail on the ground that mother of the applicant is suffering from tuberculosis and there is no other male member in the family of applicant who can take care of her. It has been further submitted that earlier the neighbours and some relatives were taking care of mother of applicant but now due to Covid-19 Pandemic the neighbours are not taking care of mother of the applicant. It is further submitted that father of the applicant has already expired and his brother is residing separately as he was disowned by the parents of applicant. It has been further submitted that earlier also applicant was granted interim bail on the ground of illness of his mother and he did

not misuse the liberty of interim bail.

Per contra, Ld.Addl. PP for the State submits that mother of the applicant is getting treatment for Tuberculosis for last 7-8 months as mentioned in the prescription, which has been verified by the IO. It has been further submitted that earlier applicant withdrew the interim bail application filed on the same ground. Ld. Addl. PP further submits that IO has not given the complete report whether there is any other member in the family of applicant who can take care of his mother.

On being asked Ld.Counsel for applicant submits that he earlier withdrew the interim bail application as they were presuming that applicant will get benefit by the directions of Hon'ble Apex Court.

The fact that mother of the applicant is suffering from tuberculosis is verified by the IO.

Keeping in view the submission that there is no other male member in the family of the applicant to take care of his ailing mother in the present situation of Covid-19 Pandemic, applicant is admitted to interim bail for a period of 30 days from the date of his release on furnishing of personal bond in the sum of Rs.15,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM/Jail Superintendent.

Applicant/accused is directed to surrender before Superintendent Jail Delhi at the expiry of period of interim bail.

A copy of this order be sent to computer Branch for

- 3 -

uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/08.05.2020

Bail Application No. 4
State Vs. 1. Raju
 2. Sanjay
FIR No. Not Known
P.S. Jagatpuri
U/s. Not Known

08.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.
 Sh. Prashant Kumar Sharma, Ld. Counsel for
 applicants/accused.

This is an application for grant of pre-arrest bail u/s. 438 Cr.P.C, as filed on behalf of above named applicants/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld. Addl. PP for the State submits that as per report of IO, as on today no case FIR is registered against the applicants at PS Jagat Puri.

In these circumstances, apprehension of the applicants seems to be misplaced. Application for grant of anticipatory bail, accordingly, stands dismissed.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of

- 2 -

the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of
the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/08.05.2020

Bail application no. 8
State Vs. Shamim
FIR No. 93/20
P.S. Welcome
U/s.143/144/147/148/149/323/307/353/332 IPC & 27 Arms Act.

08.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. A.A.Khan, Ld. Counsel for applicant/accused.

This is an application for early hearing of the regular bail application, which was adjourned for 23.06.2020, as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld. Counsel for applicant/accused argued that applicant is the only bread earner in his family and he has to take care of his family members.

In view of submissions, application for early hearing is allowed. Let main application of applicant be listed for arguments on 14.05.2020.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of

- 2 -

the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of
the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/08.05.2020

Bail application no. 10
State Vs. Shahrukh Pathan
FIR No. 51/20
P.S. Jafrabad
U/s. 147/148/149/186/307/353 IPC & 25/27 Arms Act

08.05.2020

Present : Sh. D.K.Bhatia, Ld. Spl. Public Prosecutor from Crime
Branch alongwith IO/SI Arvind Kumar.

Sh. Asgar Khan, Ld. Counsel for applicant/accused.

This is an application for grant of bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

I have also perused the report of IO.

Ld. Counsel for applicant/accused argued that there is delay of two days in registration of case FIR as the alleged incident occurred on 24.02.2020 but FIR was registered on 26.02.2020 and there is no explanation regarding delay. Ld. Counsel for applicant/accused further argued that the incident occurred at the spur of moment and initially complainant was not willing to get registered any FIR against the applicant. Ld. Counsel for applicant further argued that applicant has clean antecedents and charge-sheet has

also been filed. It has been further submitted that complainant in an interview given to some media house has stated that applicant did not fire towards him. Ld. Counsel for applicant further argued that applicant is ready to abide by any terms and conditions imposed by this court and drew my attention in respect of a judgment of Hon'ble High Court in case titled St. Vs. Danish Jaffar, bail application no. 226/2020 dt. 03.02.2020. Ld. Counsel for applicant has further drawn my attention in respect of orders passed by Ld. Sessions Courts in various cases relating to riots and particularly about the order passed by Ld. Sessions Judge in Kapil Bainsla's case while submitting that his case is also similar to the present incident.

Per contra, bail application is opposed by Ld.Spl. PP for the State while arguing that applicant was leading the mob and the video wherein he was pointing out pistol towards police official went viral and the whole country saw the manner in which applicant was leading the mob. It has been further submitted that weapon of offence has been recovered at the instance of applicant and police is still investigating the role of applicant u/s. 120-B IPC i.e regarding conspiracy of the riots. Ld. Spl. PP further argued that co-accused has been granted bail as he was charged u/s. 216 IPC, which isailable one.

In brief, the present case FIR was registered on the statement of HC Deepak Dahiya, who was posted at North-East District on 24.02.2020 for maintaining law and order situation. As per

his statement at about 1.45 pm, he was present at 66 feet road, Jafrabad, under the metro line, where so many people had gathered illegally and were raising slogans against the Citizenship Amendment Act (CAA). The members of unlawful assembly were having stones, bottles and pistols in their hands and started pelting stones upon them. In the meantime, one person, who was carrying pistol came from the crowd while running towards him and he also fired 3-4 shots on the people around. Complainant was constantly telling that person not to fire but he did not listen to him, however, in order to save the life of general public and to protect the public property complainant stayed there. When the applicant/accused was at a distance of around 9-10 feet from complainant, he aimed the pistol at his head and fired with an intention to kill him. Complainant bent his head and somehow saved himself. Complainant tried to make him understand but he did not listen to him and pointed the pistol upon him while coming in front of him and pushed him back towards left side. Complainant also put the danda upwards while warning him and within seconds he fired at his left side towards public and thereafter, he started going back.

The present case FIR was registered when the video wherein applicant was seen while pointing out pistol upon a police official went viral on news channels and social media and thereafter, from the video footage applicant was identified and arrested on 03.03.2020. Applicant has also taken the plea in the application that public persons present at the spot were exercising their right and

criticizing the government against newly passed legislation i.e Citizenship Amendment Act (CAA).

The right to protest is a fundamental right in a democracy but this right of peaceful protest and open criticism of government policies does not extend to disturb the public order. IO has also verified from the hospital regarding operation of knee replacement of father of applicant namely Baldev Singh and as per E-mail of hospital, copy of which is annexed alongwith the report of IO, the same hospital informed that only emergency surgeries are being done and total knee replacement (TKR) is not an emergency and that fresh date will be given at a later stage when the situation of Covid-19 Pandemic improves in Jalandhar.

The order of Hon'ble High Court in Danish Jaffar, bail application no. 226/20 as relied upon by Ld. Counsel for applicant is not applicable in the facts and circumstances of the present case as in that case applicant was granted bail as there was no CCTV Footage and accused was arrested on the identification of beat staff while in the present case the video footage of the applicant while pointing out pistol upon police official went viral.

Keeping in view the totality of facts and circumstances of the case at this stage, I am not inclined to grant bail to the applicant/accused. Bail application accordingly stands dismissed.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to

- 5 -

the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/08.05.2020

Bail application no. 11
State Vs. Nikhil Kumar
FIR No. 84/20
P.S. Anand Vihar
U/s. 392/379/34 IPC

08.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. Satyapal Singh, Ld.Counsel for applicant/accused.

This is an application for grant of bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld. Counsel for applicant/accused argued that applicant is the only bread earner in his family and co-accused has been granted bail. It is submitted that father of the applicant is diabetic and that his family members are suffering due to Covid-10 Pandemic.

Per contra, Ld. Addl. PP for the State submits that applicant has not pleaded these facts in the application.

At this stage, Ld. Counsel for applicant seeks some time to file medical documents regarding illness of father of applicant. Let same be filed within two days and be got verified through IO.

At request, let this application be put up on 16.05.2020.

- 2 -

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/08.05.2020

Serial no. 13
Bail application no.
State Vs. Sachin Dheer
FIR No. 214/2020
P.S. Harsh Vihar
U/s. 392/397/34 IPC

08.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.
Sh. Manoj Kumar, Ld. Counsel for applicant/accused.

This is an application for grant of interim bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been advanced by Sh. Manoj Kumar, Ld. Counsel for applicant and also by Sh. Rakesh Mehta, Ld. Additional Public Prosecutor for State through video conferencing by using 'Cisco WebEx' App.

Ld. Additional Public Prosecutor for State submits that no urgent ground for hearing the present bail application is mentioned in the application, on which, Ld. Counsel for applicant submits that let this bail application be listed after lock-down.

In view of the submission, let this application be listed after lock-down.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to

- 2 -

the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/08.05.2020

Kartar Singh Vs. Sampatti Trading & Developers Ltd.
CC No. 2041/2018
CC No. 2042/2018
U/s. 138 NI Act
PS. Jyoti Nagar

08.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.
Sh.Ujjwal Puri, Ld. Counsel for applicant/accused.

This is an application U/s. 440(2) Cr.P.C filed on behalf of accused Shanti Swaroop Satija for reduction of surety bond amount in CC No. 2041/18 during lock-down due to Covid-19 Pandemic.

Arguments have been heard through video conferencing using 'Cisco WebEx' App.

Ld. Counsel for applicant/accused argued that Ld. Trial Court granted bail to the applicant in two criminal complaint cases filed u/s. 138 NI Act in which the cheque amount was Rs.2,00,000/- and Rs.2,50,000/- respectively. It is submitted that in one case applicant is released on furnishing personal bond in the sum of Rs.5,000/- with one surety in the like amount while in another case i.e CC No. 2041/18 he is directed to be released on furnishing personal bond in the sum of Rs.70,000/- with one surety in the like amount. It is thus prayed that surety bond amount in CC No.2041/18 be reduced.

Heard. In view of submissions, application for reduction of

surety bond amount is allowed and it is directed that applicant be released in CC No.2041/18 on furnishing personal bond in the sum of Rs.10,000/- instead of Rs.70,000/-, with one surety in the like amount. Application accordingly stands allowed.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/08.05.2020

Serial no. 2
Bail application no.
State Vs. Indal
FIR No. 272/2018
P.S. Jagat Puri
U/s. 395/397/120-B/412/34 IPC

08.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. Kanhiya Singhal, Ld. Counsel for applicant/accused.

This is an application for grant of interim bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been advanced by Sh. Kanhiya Singhal, Ld. Counsel for applicant and also by Sh. Rakesh Mehta, Ld. Additional Public Prosecutor for State through video conferencing by using 'Cisco WebEx' App.

Applicant has sought interim bail on the ground that his mother is chronic heart patient and there is no-one in the family to take care of mother of the applicant. On the last date of hearing the IO has sought some time to verify the medical documents of the mother of the applicant, but till date report is not filed.

Ld. Additional Public Prosecutor prays some more time to verify the medical documents.

At request, let this application be put up on 13.05.2020.

- 2 -

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/08.05.2020

Serial no. 5
Bail application no.
State Vs. Mohd. Asad
FIR No. 141/2020
P.S. Welcome
U/s. 143/144/147/148/149/307 IPC & 27 Arms Act.

08.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.
Sh. U.A. Khan, Ld. Counsel for applicant/accused.

This is an application for grant of bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been advanced by Sh. U.A. Khan, Ld. Counsel for applicant and also by Sh. Rakesh Mehta, Ld. Additional Public Prosecutor for State through video conferencing by using 'Cisco WebEx' App.

Applicant has also filed one another application for grant of interim bail which is listed today at Serial no. 14. Ld. Counsel for applicant prays some time for seeking instruction from the applicant whether he wants to continue with the present application or not.

At request of Ld. Counsel for applicant, let this application be put up on 15.05.2020.

A copy of this order be sent to computer Branch for

- 2 -

uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/08.05.2020

Serial no. 6
Bail application no.
State Vs. Yogender Singh
FIR No. 95/2020
P.S. Jyoti Nagar
U/s. 147/148/149/427/436/34 IPC

08.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.
Sh. Ashok Kumar, Ld. Counsel for applicant/accused.

This is an application for grant of regular bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been advanced by Sh. Ashok Kumar, Ld. Counsel for applicant and also by Sh. Rakesh Mehta, Ld. Additional Public Prosecutor for State through video conferencing by using 'Cisco WebEx' App.

Ld. Counsel for applicant prays some time to file documents regarding illness of wife of the applicant who is allegedly suffering from mental disease and taking treatment from IHBAS Hospital. Let medical documents/prescriptions regarding illness of wife of the applicant be filed online within two days and be got verified through concerned IO.

At request, let this application be put up for arguments on 13.05.2020.

- 2 -

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/08.05.2020

Serial no. 7
Bail application no.
State Vs. Mobin
FIR No. 383/2016
P.S. Jyoti Nagar
U/s. 302/120-B/109 IPC

08.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.
Sh. Sundeep Sehgal, Ld.Counsel for applicant/accused.

This is an application for grant of interim bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been advanced by Sh. Sundeep Sehgal, Ld. Counsel for applicant and also by Sh. Rakesh Mehta, Ld. Additional Public Prosecutor for State through video conferencing by using 'Cisco WebEx' App.

Ld. Counsel for applicant submits that wife of the applicant is mentally sick and earlier she had left the house. It has been further submitted that applicant is suffering from Hepatitis B.

At request of Ld. Counsel for applicant, let a report regarding the present health condition of the applicant be called from Jail Superintendent for 14.05.2020.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to

- 2 -

the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/08.05.2020

Serial no. 9
Bail application no.
State Vs. Hasan
FIR No. 34/2020
P.S. M.S. Park
U/s. 380/457 IPC

08.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.
Sh. Abdul Gaffar, Proxy Counsel for applicant/accused.

This is an application for grant of interim bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been advanced by Sh. Abdul Gaffar, Proxy Counsel for applicant and also by Sh. Rakesh Mehta, Ld. Additional Public Prosecutor for State through video conferencing by using 'Cisco WebEx' App.

After some arguments Ld. Proxy Counsel for applicant submits that his application be listed after some arguments after lock-down.

At request of Ld. Counsel for applicant, let this application be listed after lock-down.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of

- 2 -

the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of
the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/08.05.2020

Serial no. 12
Bail application no.
State Vs. Haji Israr
FIR No. 747/2018
P.S. Seema Puri
U/s. 302/201/34 IPC & 25 Arms Act.

08.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.

Sh. Rakesh Kochar, Ld. Counsel for applicant/accused.

This is an application for grant of interim bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been advanced by Sh. Rakesh Kochar, Ld. Counsel for applicant and also by Sh. Rakesh Mehta, Ld. Additional Public Prosecutor for State through video conferencing by using 'Cisco WebEx' App.

Ld. Counsel for applicant submits that applicant is suffering from hypertension and is a diabetic. It is further submitted that due to diabetes applicant is unable to see properly.

At request, let a report regarding present health status of the applicant be called from Jail Superintendent for 12.05.2020.

At request, let this application be put up on 12.05.2020.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to

- 2 -

the AO judicial, who shall supply the same to the parties in terms of the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/08.05.2020

Serial no. 14
Bail application no.
State Vs. Mohd. Asad
FIR No. 141/2020
P.S. Welcome
U/s. 143/144/147/148/149/307 IPC

08.05.2020

Present : Sh. Rakesh Mehta, Ld. Addl. PP for the State.
Sh. Abdul Gaffar, Ld. Counsel for applicant/accused.

This is an application for grant of interim bail u/s. 439 Cr.P.C as filed on behalf of above named applicant/accused during lock-down due to Covid-19 Pandemic.

Arguments have been advanced by Sh. Abdul Gaffar, Ld. Counsel for applicant and also by Sh. Rakesh Mehta, Ld. Additional Public Prosecutor for State through video conferencing by using 'Cisco WebEx' App.

Ld. Counsel for applicant wish to withdraw the present application.

In view of the submission, present application stands dismissed as withdrawn.

A copy of this order be sent to computer Branch for uploading the same on the website. Copy of the order be also sent to the AO judicial, who shall supply the same to the parties in terms of

- 2 -

the office order no.2204-2221/D&SJ/SHD/KKD/Delhi dt. 20.04.2020 of
the Ld. District & Sessions Judge, Shahdara District, Delhi.

(Sanjeev Kumar Malhotra)
Judge on duty/ASJ-04/Shahdara
KKD Courts/Delhi/08.05.2020